



తెలంగాణ రాజపత్రము  
THE TELANGANA GAZETTE  
PART IV-A EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, MONDAY, SEPTEMBER 12, 2022.

TELANGANA BILLS  
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana  
Legislative Assembly on 12th September, 2022.

L. A. BILL No. 8 OF 2022.

A BILL FURTHER TO AMEND THE TELANGANA  
PUBLIC EMPLOYMENT (REGULATION OF AGE  
OF SUPERANNUATION) ACT, 1984.

BE it enacted by the Legislature of the State of  
Telangana in the Seventy-third Year of the Republic of India  
as follows:

1. (1) This Act may be called the Telangana Public  
Employment (Regulation of Age of Superannuation)  
(Amendment) Act, 2022.

Short title  
and  
commence-  
ment.

[1]

B.61-1 (DA)

(2) It shall be deemed to have come into force with effect from 20<sup>th</sup> June, 2019.

Amend-  
ment of  
section 3.  
(Act No.  
23 of 1984)

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3, in sub-section (1), after the second proviso thereunder, the following proviso shall be added, namely,-

"Provided also that, the Director of Medical Education and the Additional Director of Medical Education and Principals of Medical Colleges/ Superintendents of Teaching General Hospitals shall retire from service on the afternoon of the last day of the Month in which he/she attains the age of sixty five (65) years."

**STATEMENT OF OBJECTS AND REASONS**

The superannuation age in respect of Professors, Associate Professors and Assistant Professors working in Government Medical Colleges and Government Dental Colleges, including Semi – Autonomous and Autonomous Medical Colleges, was raised from 61 years to 65 years through Act 6 of 2019, amending the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984. The category of Professor in Government Medical Colleges from the feeder category to the higher categories of Director, Medical Education (Category-I) and Additional Director of Medical Education, including the Principals of Medical Colleges and Superintendents of Teaching General Hospitals (Category-2), as per the relevant special rules issued in G.O.Ms.No.154 HM & FW (A2) Department dated 04.05.2002. Further, as per the National Medical Council guidelines, only a Professor with 5 years experience is eligible to be promoted to the category of Principal/Superintendent of Teaching Hospital.

As the superannuation age in respect of the feeder category of Professor is now 65 years and the superannuation age for the higher categories of Director and Additional Director of Medical Education remains 61 years, an anomalous situation has arisen. Due to this anomaly, several Professors are not evincing interest in taking promotion to the category of Additional Director, as the retirement age for Additional Director is 61 years, whereas it is 65 years for the category of Professor. This would result in a large number of vacancies in the categories of Principals of Medical Colleges and superintendents of Teaching General Hospitals and adversely affect the posting of Principals and Superintendents to the several new Government Medical Colleges being established.

In the light of the above circumstances, it is decided to include the categories of Director of Medical Education and Additional Director of Medical Education, among the categories of Professors, Associate Professors and Assistant Professors of Government Medical Colleges, for the purpose of superannuation age and raise

the superannuation age from 61 years to 65 years in respect of these categories, respectively w.e.f. 20<sup>th</sup> June, 2019 by amending the provisions of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984.

The Bill seeks to give effect to the above decision.

**T. HARISH RAO,**  
Minister for Finance, Health,  
Medical & Family Welfare.

**FINANCIAL MEMORANDUM**

Due to introduction of the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Bill, 2022, there would no new item of recurring or non-recurring expenditure from the consolidated fund of the State.

**T. HARISH RAO,**  
Minister for Finance, Health,  
Medical & Family Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Bill, 2022, after it is passed by the Legislature of the State may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO,**  
Minister for Finance, Health,  
Medical & Family Welfare.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.